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C.P.No.28/98 in O.A.No.950/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this the 27th day of January, 1998

Shri Raj Guru Khokhar s/o Shri Tej Singh r/o Vill - Badarakha Distt. Meerut (UP) - 250817.

... Applicant

(By Shri U.Srivaștava, Advocate)

Vs.

Shri B.K.Mishra, Secretary, Union Public Service Commission Dholpur House New Delhi.

... Respondent

ORDER (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Heard the learned counsel for the Petitioner.

2. The only order made on 30.9.1997 in OA No.950/97 was to the following effect:-

"The respondents may declare the results in accordance with law."

- The result was published thereafter. The learned counsel for the applicant does not dispute this and has also filed a photo copy of the results declared by the Union Public Service Commission. His grievance is that the applicant's result has been withheld. After the declaration of the results, the respondents are going to call candidates for interview and that is the reason, this Contempt Petition has been filed.
- 4. On the date of the order in OA No.950/97, the result published by the Union Public Service Commission was not before the Tribunal. There could not therefore be given a direction and

in fact there was no such direction to publish the result of the applicant in particular. In accordance with law, the results have been published and it is notified that the result of the applicant has been withheld. It is now therefore for the applicant to go and enquire UPSC as to the reason why his result has been withheld. If he is not satisfied with the reasons supplied or if the UPSC refuses to disclose the reasons withholding his results, the remedy open to the applicant is to file a fresh OA and not by way of filing an application for contempt. The Contempt Petition is dismissed. No costs.

(K.M.AGARWAL) CHAIRMAN

(R.K.A.A.A.) (R.K.A.A.A.) (A) REMBER(A)

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